ITEM NO.7 COURT NO.12 SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No. 36731/2025

[Arising out of impugned final judgment and order dated 20-12-2024 in WRIT-A No. 30491/2014 passed by the High Court of Judicature at Allahabad]

HITESH KUMAR GOYAL Petitioner(s)

VERSUS

LIFE INSURANCE CORPORATION OF INDIA & ORS. Respondent(s)

(IA No. 70822/2025 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS and IA No. 70808/2025 - EXEMPTION FROM FILING O.T.)

Date : 05-05-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) :
Mr. Nilanjan Sen, Adv.
Mr. Sumeir Ahuja, Adv.
Mr. Bharat Upreti, Adv.
Mr. Pankaj Jain, Adv.
Mr. Kamal Joshi, Adv.
Mr. Shubham Bhalla, AOR

For Respondent(s) :
Mr. R. Venkataramani, Attorney General for India
Mr. Gautam Narayan, Sr. Adv.
Ms. Asmita Singh, AOR
Ms. Asmita Singh, Adv.
Ms. Ankita Makan, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

At the request of the learned counsel for the petitioner, the matter is adjourned.

Re-list on 21.05.2026. The matter shall retain its position in list on the next date of hearing.

Signature Not Verified
Digitally signed by babita pandey
Date: 2026.05.05 17:12:36 IST
Reason:

(BABITA PANDEY) (PREETI SAXENA)
AR-CUM-PS COURT MASTER (NSH)